

IN THE HIGH COURT OF JUDICATURE OF DELHI.

(ORIGINAL WRIT JURISDICTION)

I.A. No. _____ / 2020

IN

W.P. (Civil) No. (5064) of 2020

IN THE MATTER OF:

Purav Middha

.... Petitioner

Versus

Bar Council of India

.... Respondents

**Application Under Section 151 CPC for clarification on mode of
conduct of examination.**

Most Respectfully showeth:

1. That the applicant had filed the writ petition under article 226 of the CONSTITUTION OF INDIA and the same is pending consideration before the Hon'ble High Court of Delhi.
2. That as per the order dated November 5th, 2020 the respondent has declared a new date of examination i.e. January 24th, 2020.

3. That the respondent has not disclosed or made any clarification on the mode of conduct of examination i.e. whether the exams will held online as stated by the counsel of respondent on the last date of hearing or through offline mode.
4. That even after getting enrolled (**Provisionally enrolled**) with the respective State Bar Council the candidate does not gain the benefits of Welfare Schemes of State Bar Council or the Bar Associations even after paying for Advocate Welfare Fund at time of enrollment.

PRAYER

It is therefore prayed that the respondent should be directed to clarify the mode of conduct of examination and also specify the Standard Operating Procedure (SOP's) to hold the exams considering the present pandemic situation and appropriate directions be passed by this Hon'ble Court as deems fit and proper to Bar Council of India to give financial aid to needy young lawyers (provisionally enrolled) and get benefit of Welfare Schemes of State Bar Council and/or Bar Associations.

Applicant

Place: Delhi

Through

Date: 26.11.2020

Purav Middha